

RE. INTRODUCTION OF A BILL

एक माननीय सख्तव : इस विभाग के बारे में मेरा एक ब्यवस्था का प्रश्न है ।

शाही जी के विचार इंडियन ट्रस्टीशिप बिल पर पेश करने की इजाजत क्यों नहीं मिली है ?

Mr. Speaker: Not now. We shall see that later.

12.36 hrs.

STATEMENT RE TUTICORIN HARBOUR PROJECT

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): Mr Speaker, Sir. . .

Shri S. Kandappan (Mettur): We are in possession of the statement. So, it may be placed on the Table of the House.

Dr. V. K. R. V. Rao: I would like to submit that there is a slight change which has been made in paragraphs 7 and 8 of the original draft. If you would permit, I shall only read out the corrections. The corrected paragraphs are as follows. Paragraph 7 now reads as under:

"In view of the statement and in the light of the very friendly discussions I had on the subject with the Madras Chief Minister, Government hope that all parties concerned will help deal with the matter in a spirit of understanding and objectivity, and not allow an agitational approach to be taken up in regard to this question."

In paragraph 8 the last sentence would read as under. The sentence as it is reads thus:

"While there must obviously be parity between these ports. . .".

After the word 'parity' the words 'of treatment' have to be added, so that the sentence as amended would read thus:

"While there must obviously be parity of treatment between these ports".

Subject to these two corrections, the statement as originally drafted may be circulated, and I lay it on the Table of the House. [Placed in Library. See No LT-1074/87].

Shri S. Kandappan: May I seek one clarification?

Mr. Speaker: We shall take it up later. I have admitted already a half-an-hour discussion on this two days ago. It is coming up.

Shri S. Kandappan: But that is coming up only next week.

Shri Umanath (Pudukkottai): Half an hour would not do because it is a big issue.

Mr. Speaker: My point is that if hon. Members start putting questions now, we do not know how long it would take, it may not prove to be a useful discussion. So, I am allowing a half-an-hour discussion. Instead of some Members asking some questions in the name of clarification I think it would be useful to have a half-an-hour discussion on this. The statement has been placed on the Table of the House. Let hon. Members read it. Let us have a half-an-hour discussion on this. I have allowed it already. That would be more useful for Parliament and for the project concerned also.

Shri Umanath: A half-an-hour discussion is no discussion at all because only one hon. Member can speak and the others can only put questions. Therefore, we request that you may allow a discussion under rule 193.

Mr. Speaker: Let us see. We shall consider.

Shri S. Kandappan: This discussion which has been allowed is coming up only next week, in any case not before 23rd July. The whole statement is misleading. Obviously, they have postponed it and they are not going to take it up.

Mr. Speaker: The discussion is going to come up.

Shri S. Kandappan: It is quite obvious from the statement that the port is not going to be constructed. So, we would like to seek some information from the hon. Minister.

Mr. Speaker: Within one week, neither the port is going to be constructed nor is it going to be cancelled.

Shri S. Kandappan: It is a foregone conclusion that they are not going to take it up. That is quite obvious from the statement. There was one Mudaliar Committee report submitted long ago.

Mr. Speaker: I know that if the hon. Member wants, I shall advance the discussion earlier. I shall consider whether we could advance it.

Shri S. Kandappan: I only want to seek some information. The Mudaliar Committee had submitted a report long ago, in which the deepening of the

Mr. Speaker: If the hon. Member begins to put questions now, then I shall have to permit other hon. Members also. I do not know how long it would take.

Shri S. Kandappan: The deepening of the Sethusamudram canal was linked with this project. I would like to know what prompted Government to say that this project is separate from that one. That is the only thing that I would like to know.

12.40 hrs.

STATEMENT ON MEDIA OF EDUCATION AT UNIVERSITY STAGE

The Minister of Education (Dr. Triguna Sen): I beg to make a statement on the adoption of Indian languages as media of education at the university stage.

The Government of India has accepted in principle that Indian languages should now be adopted as media of education at all stages. Government is convinced that unless this is done

Mr. Speaker: Is he going to read out the whole statement?

Dr. Triguna Sen: I am reading out only the last paragraph.

Shri M. Y. Saleem (Nalgonda): It is a very important statement. It may be read out.

Shri S. Kandappan (Mettur): The statements were distributed to us at about ten o'clock. Why can they not make it comprehensive? Why should they make changes at the last minute?

Dr. Triguna Sen: I am only reading out from the statement.

Government is convinced that unless this is done, the creative energies of the people will not be released, standards of education will not improve, knowledge will not spread to the people and the gulf between the intelligentsia and the masses will not be bridged. The details of the implementation of this most important educational decision of a century of struggle are being worked out and will be announced on 15th August, 1967.

I lay the statement on the Table of the House.

Statement

The proposal to adopt the Indian languages as media of education at the university stage has been before the country for almost a hundred